

ORAL

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the **10TH Day of May, 2018**)

Hon'ble Dr. Murtaza Ali, Member (Judicial)
Hon'ble Mr. Gokul Chandra Pati, Member (Administrative)

Original Application No.330/00478/2018
(U/S 19, Administrative Tribunal Act, 1985)

Laloo Ram S/o Late Bhairon Deen, Aged about 62 years, R/o – 214A/1A, Harwara, N.C.R, Subedarganj, Allahabad, 211012.

..... **Applicant**

By Advocate: **Shri O.P. Gupta**

Versus

1. Union of India through Secretary Ministry of Telecommunication, Govt. of India, Department of Posts, Dak Bhawan, New Delhi.
2. Sr. Superintendent of Post Offices, Allahabad Division, Allahabad.
3. Post Master General, Allahabad Region Allahabad.

..... **Respondents**

By Advocate: **Shri S.P. Pathak**

O R D E R

Delivered by Hon'ble Dr. Murtaza Ali, Member (Judicial)

Heard Shri O.P. Gupta, counsel for the applicant and Shri S.P. Pathak, counsel for the respondents.

2. At the very outset, counsel for the applicant stated that applicant has submitted an application on 14.06.2017 to the

respondent No.3 for grant of pay scale of Post Master Gr.I w.e.f May, 2015, but the respondents have not taken any decision on the said representation and the same is still pending.

3. Counsel, further, stated that grievance of the applicant may be redressed, in case a direction is given to the respondent No.3/Competent Authority to consider and decide the pending representation of the applicant dated 14.06.2017 (Annexure A-7) by a reasoned and speaking order within a specified period of time.

4. Learned counsel for the respondents has raised no objection on the prayer of the applicants.

5. In view of the limited prayer made by counsel for the applicant, we are of the view that no useful purpose will be served to keep this O.A. pending and matter can be resolved by directing the respondents to decide the pending representation of the applicant. Hence, without going into the merits of the case, we disposed of the Original Application with the direction to the respondent No.3/Competent Authority to decide the pending representation of the applicant dated 14.06.2017 (Annexure A-7 of the O.A.) by a reasoned and speaking order within a period of two

months from the date of receipt of copy of this order. Applicant is also directed to submit a copy of his representation dated 14.06.2017 along with certified copy of this order to the Competent Authority within a week. No costs.

(Gokul Chandra Pati)
Member (A)

(Dr. Murtaza Ali)
Member (J)

Sushil